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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A. 1105/95

O.A.S.R. 2853/95.

Date of Order: 2-1-96.

Between:

P.Masenamma.

..

Applicant.

and

1. Flag Officer, Naval Base,  
Visakhapatnam.

2. Commanding Officer,  
I.N.S. Kalinga, Uppada,  
Visakhapatnam.

..

Respondents.

For the Applicant: Mr.M.Kesava Rao, Advocate.

For the Respondents: Mr. N. A. D. S. CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMIN)

The Tribunal made the following Order:-

Notice in M.A.1105/95. Call on 19-2-96.

If the applicant is now in service, she has to  
continued until further orders.

Deputy Registrar

To

1. The Flag Officer, Naval Base Visakhapatnam.

2. The Commanding Officer, I.N.S.Kalinga,  
Uppada, Visakhapatnam.

3. One copy to Mr.M.Kesava Rao, Advocate, CAT.Hyd.

4. One copy to Mr. N. A. D. S. Sr.CGSC.CAT.Hyd.

pvm.

On  
2/1/96.

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 2-1-1996

ORDER/JUDGMENT

M.A./R.A./C.A.No.

1105/95

in

<sup>SR</sup>  
O.A.No.

2853/95

T.A.No.

(w.p.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
देवा/DESPATCH

- 3 JAN 1996

हैदराबाद न्यायपीठ  
HYDERABAD BENCH

(27)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 328/96

Date of Order: 6-3-96.

Between:

P.Masenamma

.. Applicant

and

1. Flag Officer,  
Naval Base, Visakhapatnam.
2. Commanding Officer, I N.S.Kalinga,  
Uppada, Visakhapatnam.

Respondents.

For the Applicant :- Mr. M.Kesava Rao, Advocate.

For the Respondents: Mr. N.V.Paghava Reddy,  
xx./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD: MEMBER (ADMN)

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DA No. 398/96

Dt. of Order: 6-3-96.

(Order passed by Hon'ble Justice Shri M.G. Chaudhari,  
Vice-Chairman).

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Heard Shri M. Keshava Rao, learned counsel for the applicant. Shri N.V. ~~Raghava Reddy~~, counsel for the Respondents opposed condonation of delay. In our view, however, no question of delay can arise as the O.A. is not based on any cause of action with reference to any particular date. Hence the MA 1105/95 is disposed of with no order thereon.

2. We have perused the O.A. The applicant claims the benefit of regularisation on the ground that she has ~~put in~~ continued service of more than two years and eight months as casual worker and is entitled to be regularised. Her grievance is that the respondents are not considering her case for regularisation although she had made personal requests in that respect. In our opinion since the claim was never refused or so far rejected, it would be proper for the applicant to submit a regular representation to the respondents praying for regularisation. Only if that prayer is eventually refused, she may have cause of action to approach this Tribunal.

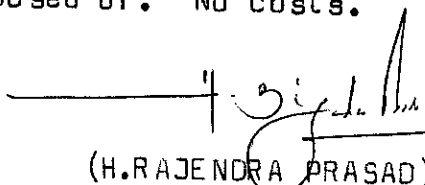
3. Accordingly we give liberty to the applicant to submit a representation to the respondents praying for regularisation. If such a representation would be filed within a period of four

*ma*

(29)

weeks from today, the respondents shall consider the same on merits and convey their decision there on to the applicant. The respondents to consider the representation within a period of two months from the date of its filing. Liberty to approach the Tribunal to the applicant, if so advised, if she is aggrieved by the decision of the respondents on the said representation, the rights and contentions of both the parties on merits <sup>and for a further</sup> ~~of the representation~~ <sup>thereafter</sup> ~~for a period of two weeks, if the decision conveyed to the applicant, the respondents are directed not to terminate the engagement of the applicant. The respondents to convey the decision to the applicant~~

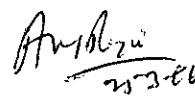
4. Subject to the above, the U.A. stands disposed of. No costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

  
(M.G. CHAUDHARI)  
Vice-Chairman

Dated: 6th March, 1996.  
Dictated in Open Court.

avl/

  
23/3/96  
Dr. O. I.

8/29/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

*M.G. Chavali*  
THE HON'BLE MR. JUSTICE ~~V. NEELADRAO~~  
VICE CHAIRMAN

AND  
*H. Ramesh Prasad*  
THE HON'BLE MR. ~~R. RANGARAJAN~~ : MR.

Dated: 6-3-1996

~~ORDER~~/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 328 <sup>in</sup> 96

T.A.No. (w.p.No.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*No Spare Copy*

केन्द्रीय प्रशासनिक न्यायालय  
Central Administrative Tribunal  
ब्रेल/DESPATCH  
29 MAR 1996  
हैदराबाद न्यायापीठ  
HYDERABAD BENCH